

expenses of registration fees etc. of the above property;

(c) whether it is a fact that even by end of 1961, the property has neither been registered nor any account or refund of the advance obtained from the lawyer; and

(d) if so, the reasons therefor?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Only two buildings were purchased, one for the residence of the Ambassador and the other for the residence of the First Secretary at the cost of Rs. 6,25,000 and Rs. 80,000, respectively.

(b) Yes.

(c) One of the two properties, namely, the Ambassador's residence was registered during this year. Finalisation of the accounts with the lawyer had been kept pending till the registration of the other property.

(d) The delay in registration is due to the fact that the basic property law in Indonesia had been in a state of flux and even after the relevant law had been published, detailed regulations regarding the implementation of this law so far as the suburban area of Djakarta is concerned have not yet been formulated. One of the two properties, namely, the First Secretary's residence is situated in a suburb of Djakarta.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूँ कि मि० सोंधी के वक्तव्य के बाद इंडोनेशिया में भारतीय दूतावास पर जो आक्रमण हुआ था, यह वही भवन है या कोई और। अगर वही है तो इस में कितनी हानि हुई ?

Shrimati Lakshmi Menon: Two properties are involved in this. The Ambassador's residence has already been registered. The other property has not been registered.

Mr. Speaker: The question is, when there were those special sports....

Shrimati Lakshmi Menon: It was the same house.

Warships

+

*256. { **Shri Gulshan:**
Shri Kapur Singh:
Shri Buta Singh:

Will the **Prime Minister** be pleased to state:

(a) whether Government have decided to undertake construction of major warships at the recently acquired Mazagon dock at Bombay and Garden Reach Workshops at Calcutta;

(b) if so, when the work on this project is likely to begin; and

(c) when we are likely to have the first warship constructed at either of these two workshops?

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan):

(a) to (c). Yes, Sir. Government have decided to build major warships at the Mazagon Dock, Limited, Bombay, and have also approved a plan to expand the existing facilities at that yard to undertake such work. At this stage it is not possible to indicate as to when the first warship will be completed.

Shri Gulshan: May I know whether Government has decided to construct warships only with indigenous resources, or whether the Government of India has asked any foreign government to collaborate or give any aid?

The Minister of Defence Production (Shri Raghuramaiah): We are examining the necessary foreign collaboration.

Shri S. M. Banerjee: May I know whether the Mazgaon Docks alone or the Garden Reach Workshops also has been expanded, and whether these warships will be manufactured there also?

Shri Raghuramaiah: Yes, Sir. Both will be expanded.

Shri Sham Lal Saraf: May I know if this collaboration includes technical personnel, technical guidance as well as raw materials which may not be available within the country?

Shri Raghuramaiah: The collaboration will naturally cover everything that is not available in this country whether by way of technical resources or otherwise.

श्री यशपाल सिंह : क्या मैं जान सकता हूँ कि इस काम को एकसपीडाइट करने करने के लिए सरकार ने क्या स्टेप लिए हैं ?

Shri Raghuramaiah: It is quite true that in view of the emergency we have got to expedite it.

Pak. Towers on Indo-Pak. Border

*257. **Shri Surendra Pal Singh:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that despite several protests by the Government of India Pakistan has not yet demolished three observation towers situated on West Pakistan border with Punjab; and

(b) if so, what reasons have been given by Pakistan for not fulfilling the Indo-Pakistan agreement on this question?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) There are no reasons as such that the Pakistan authorities have been able to offer, for this patent violation of the Ground Rules. Some excuses have been made but these are so flimsy that it is difficult to conceive of these excuses as a justification, howsoever remote, for Pakistan's failure to abide by the essential conditions of the Ground Rules Agreement of 1961.

Shri Surendra Pal Singh: When did we demolish our two observation to-

wers?—after Pakistani towers were pulled down or before that?

Shrimati Lakshmi Menon: The demolition of the two towers on the Pakistan side was started on the first week of January 1962 and completed on the 10th January, 1962.

Shri Surendra Pal Singh: Is there any agreement between the two Governments which allows both the countries to construct such towers 150 yards beyond the boundary line on either side?

Shrimati Lakshmi Menon: The agreement was not to have towers for 150 yards on either side of the *de jure* boundary line.

Shri Hari Vishnu Kamath: Have any reports reached the Government that Pakistan has constructed similar towers and pill boxes on the eastern side, between Eastern Pakistan and Assam and Tripura?

Shrimati Lakshmi Menon: I want notice.

Report of Jute Wage Board

+
*258. { **Shri S. M. Banerjee:**
 Shri Daji:

Will the Minister of Labour and Employment be pleased to state:

(a) whether Jute Wage Board has submitted its report;

(b) if so, whether a copy thereof will be laid on the Table; and

(c) if not submitted, the reasons therefor?

The Minister of Supply in the Ministry of Economic and Defence Co-ordination (Shri Hathi): (a) No.

(b) Does not arise.

(c) The Board is dealing with questions which require careful examination of the submissions made by the various interests.

Shri S. M. Banerjee: I request that Question No. 261 may also be taken up along with it.